



## STANDING ORDERS

### *Commencement of the Session:*

- 1. Summoning:** The Governor shall summon the Members of Delhi Youth Parliament for the first session of Legislative Assembly of Indraprastha State.
- 2. Seating:** The Members shall sit in the order as the Presiding Officer/Hon'ble Speaker may determine.
- 3. Oath or Affirmation:** Members, before taking their seats, shall make and subscribe the oath or affirmation, as directed by the Presiding Officer. The Members will face the Chair while making the Oath or Affirmation. The Chair will then give leave to take their seats.
- 4. Attendance Register:** All Members shall sign the Attendance Register each day for attendance in the presence of an officer deputed by the Secretary.
- 5. Hon'ble Governor's Address:** At the commencement of the session, Hon'ble Governor, State of Indraprastha shall address the House and inform them of the causes of the summons.
- 6. Motion of Thanks to the Hon'ble Governor's Address:** The House shall be at the liberty to discuss the address given by the Hon'ble Governor in the Motion of Thanks moved by a Minister and seconded by a Member. One Member from the Ruling Party and one Member of the Opposition shall participate in the discussion.
- 7. Amendments to the Motion of Thanks:** Amendments may be moved in the Motion of Thanks as deemed appropriate by the Hon'ble Speaker.
- 8. Governments' Right to Reply:** The Chief Minister has the right to reply on behalf of the Government to the Motion. He shall explain the position of the Government at the end of the discussion. The mover or the seconder shall not have the right to reply after the Chief Minister has explained the position of the Government.
- 9. Time Limit to Speeches:** The time limit for speeches shall be 5 minutes or such time as the Presiding Officer may prescribe.

### *Conduct of Business in the House*

- 10. Sitting of the Assembly:** The sitting of the Assembly is duly constituted only when it is presided over by the Presiding Officer.
- 11. Presiding Officer:** The Presiding Officer shall preside over the House and undertake business set down in the List of Business. He shall be responsible for maintaining the order within the House. He shall preserve order and may direct any Member whose conduct in his opinion is disorderly or is defiant to withdraw immediately from the House and the Member so ordered shall withdraw forthwith and shall be absent during the remainder of the day's

sitting. The Presiding Officer may, in the case of grave disorder arising in the House, suspend a sitting for a time to be determined by him. The Presiding Officer of the House shall be the Speaker or Deputy Speaker or Member of Panel of Chairmen, if the Speaker is unable to preside the session. Whenever he rises to speak, he shall be heard in silence. No Member shall leave his seat when the Presiding Officer is addressing the House. If any doubt arises as to interpretation of any of the provisions of these rules, the decision of the Presiding Officer shall be final.

No decision of the Presiding Officer in respect of allowing or disallowing of any resolution or question or in respect of any other matter, shall be questioned.

**12. Commencement and Conclusion of the Session:** The session will begin and conclude as directed by the Presiding Officer. The session shall begin with the playing of the National Song "Vande Mataram" and conclude with the playing of National Anthem "Jan Gana Mana".

**13. Adjournment of the House:** The Presiding Officer can, on consideration, adjourn the House before the conclusion of the business to another day, or before an hour or part of the same day.

**14. Quorum:** The quorum to constitute a sitting of the Assembly shall be one-third of the total number of Members of the House. If at any time fixed for commencement or re-assembly of the sitting of the House there is no quorum, even ten minutes after the time fixed for such sitting or re-assembly despite continuous ringing of the bell, the Secretary on being directed by the Presiding Officer shall announce adjournment of the sitting for a specified time on the same day or the next scheduled meeting of the House.

If at any time after commencement of the sitting of the House, a Member draws the attention of the person presiding that there is no quorum, the Secretary on being directed by the person presiding shall cause the quorum bell to ring for five minutes if there is no quorum. After the expiry of five minutes the quorum bell would be switched off to count the Members present and if there is no quorum, the Presiding Officer or the person presiding shall cause the quorum bell to ring for the second time. If after continuous ringing of the bell for the second time for five minutes there is still no quorum, the Presiding Officer shall adjourn the House for a specified time on the same day or till the next meeting of the Legislative Assembly.

**15. List of Business:** A list of business for each day shall be prepared by the Secretary and provided to the Members before the session begins. The list shall also be published online before the sitting of the House. The list shall contain the business to be transacted in the House on the particular day. No business shall be undertaken which is not specified within the List of Business, except with the leave of the Presiding Officer.

### **Question Hour**

**16. Question Hour:** The questions for oral answers by the Minister shall be taken up in the Question Hour.